

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 52050 of 2015

(Arising out of Order-in-Appeal No.RPR/EXCUS/000/COM/011/ST/2015 dated 27.02.2015 passed by the Commissioner of Central Excise and Customs, Raipur)

M/s. Vazir Singh
(Prop: M/s. Starex Minerals)
Block No.20/A, Plot No.10,
Nehru Nagar (West), Bhilai (Chattisgarh)

..... Appellant

VERSUS

**Commissioner of Central Excise and
Customs, Raipur**

Central Excise Bhawan, Dhamtari, Raipur-492001

.....Respondent

APPEARANCE:

Shri Akashdeep, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 28.02.2023

FINAL ORDER NO. 50272/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**